



2025:DHC:5670-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

***Date of decision: 16.07.2025***

+ LPA 436/2025

DELHI JAL BOARD

.....Appellant

Through: Ms.Sangeeta Bharti, Standing  
Counsel for DJB with  
Ms.MalviBalyan, Adv.

versus

SH HARPAL SINGH

.....Respondent

Through: Mr.Jawahar Raja, Ms.Meghna  
De, Ms.Surbhi and Mr.Ritwik  
Raj, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MS. JUSTICE RENU BHATNAGAR**

**NAVIN CHAWLA, J. (ORAL)**

**CM APPL. 41712/2025 (Exemption)**

1. Allowed, subject to all just exceptions.

**CM APPL. 41713/2025**

2. This is an application seeking exemption from filing the complete record of the Writ Petition.

3. For the reasons stated in the application, the same is allowed.

4. The application is disposed of.

**LPA 436/2025 & CM APPL. 41711/2025**

5. This appeal has been filed by the appellant challenging the Order dated 07.02.2025 passed by the learned Single Judge in W.P.(C) 9155/2024, titled *Delhi Jal Board v. Harpal Singh*, by which the learned Single Judge has dismissed the application of the appellant

